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**In The Central Administrative Tribunal  
Jaipur Bench, Jaipur**

OA/TA/MP. No. .... /199

Union of India ..... Versus ..... P.K. Arthur

Date of Order	Orders
14-8-1997	<p><u>MA No. 817/97 (OA No. 231/93)</u></p> <p>Mr. V.S.Gurjar, counsel for the applicants in the MA (official respondents in the OA)</p> <p>This is a Misc. Application seeking extension of time of four months for implementing the Tribunal's order dated 13-1-1997.</p> <p><i>Official Recd. A.P. Notice to App. in OA Vice Dated 29/8/97</i></p> <p>Issue notice of this Misc. Application to the applicant in the OA returnable on 29-9-1997.</p> <p><i>RP</i></p> <p>(Ratan Prakash) Judicial Member</p>
	<p><i>O.P.S.</i></p> <p>(O.P.Sharma) Administrative Member</p> <p><i>29-8-97</i></p> <p><i>29-9-1997</i></p> <p>Mr. V.S.Gurjar, counsel for the applicants in the MA (official respondents in the OA)</p> <p>This is a Misc. Application filed by the official respondents in OA No.231/93 praying for 4 months' time for implementing the order of the Tribunal passed in the aforesaid OA on 13-1-1997. Notice of this MA was issued to the applicant in the OA but no reply has been filed. The MA was filed on 1-8-1997. In the circumstances, after hearing the learned counsel for the official respondents in the OA i.e. applicants in the MA, we grant further 2 months' time to the official respondents in the OA to implement the Tribunal's order dated 13-1-1997. In other words, the order of the Tribunal shall be complied with by 1st December, 1997.</p> <p><i>G.K.</i></p> <p>The MA stands disposed of accordingly.</p> <p><i>for V.S.Gurjar</i></p> <p><i>G.K.</i></p> <p>(O.P.Sharma) Administrative Member</p> <p><i>G.K.</i></p> <p>(Gopal Krishna) Vice Chairman</p> <p><i>Copy given issued to counsel Vice 2R6 of 22/10/97</i></p>